

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 325
IA-919/2024, IA-927/2024

IN
IB-761(ND)/2022

IN THE MATTER OF:

State Bank Of India

.... Petitioner/Applicant

Vs.

M/s. Kotsons Pvt Ltd.

.... Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 21.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant :

For the RP :

Mr. Abshishek Anand, Mr. Karan Kohli, Ms.
Jasleen Singh Sandha, Advs.
Mr. Alok Kaushik, in person

ORDER

Due to paucity of time, the matter is adjourned as directed
by Hon'ble Members.

List the matter on **02.04.2024.**

-Sd-
(COURT OFFICER)

Ajay